

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1501/(MAH)/2017

CORAM:

Present:


SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2017

NAME OF THE PARTIES: Sanjeev Gupta
V/s.
Epigram Outdoor Media Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
	M. G. Agre	Adv. for Petitioner	

ORDER

CP No.1501/ I&BP/NCLT/MB/MAH/2017

On looking at their Affidavit of Service filed by the Petitioner, it appears that notice has not been served upon the Corporate Debtor as prescribed under Adjudicating Authority Rules. The Petitioner has filed proof showing notice has been served upon the Corporate Debtor through hand delivery, which is not set out under Rules, whereby the Petitioner is hereby directed to serve notice upon the Corporate Debtor as prescribed under the Adjudicating Authority Rules on or before the next date of hearing.

List this matter on 9.1.2018.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)